NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA



C.P. No. 169 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd March, 2017, 10.30 A.M

	Name of the	Ma Tara Enterprise.		
	Company	-Versus-		
	9	Stsalit Limited.		
Under Section 9		IBC		
SI.	. Name & Designation of Authorized		Appearing on behalf	Signature with date
No	No Representative (IN CAPITAL LETTERS)		of	

1. Ms. Vrmila Chakraberty) Advocate 2. Mr. Rahul Singh | for Petitioner

Rah-1 23/03/17.

ORDER

Ld. Counsel for the petition informed that she has filed this petition without service of notice and as per rules notice is to be served on the Corporate Debtor. Petitioner is directed to serve notice on the Corporate Debtor in Form 3 under sub-clause (a) of sub-rule (1) of Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 within 7 days.

List the matter on 13/04/2017 for admission.

(S. Vijayaraghavan)

Sdr.

Member (T)

(Vijai Pratap Singh) Member (J)